4049 Oral Answers

(a) the time by when the work on remodelling of yard at Kazipet on the Central Railway will be taken up; and

(b) whether any land has been acquired for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY) (a) By March 1963.

(b) Not yet.

SHRI P. K. KUMARAN: May I know why there is this delay in acquiring the land?

SHRI S. V. RAMASWAMY: The State Government has got to acquire it and after it is acquired we shall be able to complete the project by the end of 1965.

SHRI BHUPESH GUPTA; The hon. Deputy Minister stated that the State Government has not acquired the land. But the project is under the Central Government and so may I know what steps have the Government taken here in this matter in order to impress upon the State Government that the land should be speedily acquired?

SHRI S. V. RAMASWAMY: Sir, it is only the expansion of the Station and the facilities at the Station. The land is under the control of the State Government and there are procedures to be followed for the acquision of land and they have got to be followed.

MR. CHAIRMAN: And you don't think there has been any inordinate delay.

SHRI S. V. RAMASWAMY: Sir, these proceedings have not started.

SHRI BHUPESH GUPTA: Sir, he has to answer my question. What steps exactly have been taken either by the hon. JDeputy Minister or his Government here, in order to impress upon the State Government that they should speedily acquire the land, of course, according to the procedure laid down for the purpose? SHRI S. V. RAMASWAMY: The steps are, we intimate the State Government that such and such land is required. We give them the survey numbers and all that, and they have to start the proceedings to get the land.

SHRI BHUPESH GUPTA; And then you go to sleep.

\*377. [The questioner (Shri R. S. Khandekar) was absent. For answer, vide col. 4071-72 infra.]

\*378. [The questioner (Shri A. M. Tariq) was absent. For answer, vide col 4072-73 infra.]

## ELECTRIC AND WATER ARRANGEMENTS ON RAILWAY Stations between purna and khandwa

\*379. SHRI BABA SAHEB SAVNE-KAR; Will the Minister of RAILWAYS be pleased to state:

(a) the number of Railway Stations

between Purna and Khandwa where there are electric lights and water pipe arrangements in cities but no such arrangements exists on the station; and

(b) when Government propose to arrange electricity and water pipe connections on these stations?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY) : (a) (i) As regards *Electric Lights*—

Two: Hingoli and Basmathnagar.

(ii) As for Piped Water Supply-

One; Hingoli (b) (i)

Electric Lights-

Hingoli is being electrified at present while Basmathnagar is proposed to be electrified during 1963-64. (ii) Piped Water Supply-

At present piped water supply at Hingoli is not possible due to low pressure in the Municipal Mains. The provision of piped water supply at the station will be considered as and when the Municipality is in a position to supply the water at higher pressure.

SHRI B. K. GAIKWAD: May I know how long it will take for the Railway Authorities to have their own sources for providing electricity as well as water to the stations?

SHRI S. V. RAMASWAMY: Where electricity is available in the neighbourhood we do not have to provide it. We take it from that source depending on the reasonableness of the price that the authority charges for its consumption and according to the priorities as arranged by the Zonal Council.

SHRI S. C. DEB: May I know whether the Railway Authorities have any knowledge that the Municipality will give the supply of electricity and water also?

SHRI S. V. RAMASWAMY; I could not get the question, Sir.

MR. CHAIRMAN: The question is not clear.

SHRI S. C. DEB: I ask the question whether the Railway authorities have any reason to believe that the Municipalities are going to supply electricity and water to the railway stations.

SHRI S. V. RAMASWAMY; It may not be the case with all municipalities. It may be that the State may have a State Electricity Board and they may supply it. Out of the grid we may take it. If the municipality has got water, we approach it and get the water or electricity, as the case may be. """ "n'flfl

## INCREASE IN RENTS OF OLD TYPE QUARTERS

to Questions

\*380. SHRI A. D. MANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the railway authorities have decided that in respect of occupants of old type quarters the rent fixed at a rate of three rupees and eight annas in the year 1945 should now be increased;

(b) if so, what is the quantum of the increase; and

(c) what is the reason for increasing rents for those quarters?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN)  $\blacksquare$  (a) to (c) A statement is laid on the Table of the Sabha.

STATEMENT

It is true that the rents have been increased in respect of such types of quarters, both old and new, for which previously the assessed rent fixed was unduly low and not such as to give 6 per cent, return on outlay of quarters in each category which is what is prescribed as the basis of fixing assessed rent in all Central Government departments.

2. The hon. Member has neither mentioned lhe particular type of quarter, not the name of the railway to which such quarters belong, whose rent was fixed at a rate of Rs. 3/8 in the year 1945 and is now proposed to be increased. In the absence of these details, it is not possible to state categorically the actual quantum of increase in rent as it varies from railway to railway and also in respect of each category of quarters.

3. Prior to 1st October, 1960, from which date the same basis as in other Central Government departments was applied to the Railways in pursuance of the specific recommendation of the Second Pay Commission,—this had also